

MINUTES OF THE MEETING No. 18/13 dated 1.8.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri A.K Aggarwal, Deptt. of C&PC(PC Div)
3. Shri Nand Lal, DIPP
4. Shri S.K. Aggarwal, DC(MSME)
5. Shri Parveen Sharma, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.17/13 for confirmation and confirmed and adopted the same without any change.

Case No M-52 NC No.18/13 Dated 1.8.2012	M/ s Synthite Industries, Cochin F.No.01/83/50/143/AM11/DES-IV RLA F.No.10/24/40/0018/AM11 Lic.No.1010038934 dated 8.6.2010
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The Committee considered the case as per agenda. On the basis of written recommendations of Spices Board, vide their letter No.MKT/FNT/01/09-10/10432 dated 7.2.2012 and Letter No.MKT/FNT/01/09-10/408 dated 27.4.2012, the Committee decided to approve the cases as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Turmeric	3.49 MT	Turmeric	33 MT

Oleoresin Turmeric	10.55 MT	Turmeric	28 MT
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The above approval is in addition to norms fixed for this authorization vide NC Meeting No.35/83 dated 30/11/2011.

The above decision is on the basis of clarification of Spices Board vide their letter No. MKT/FNP/01/09-10/6329 dated 11.10.2011, clarifying that the yields of imported spices may vary and hence the weighted average of each import may be accepted for fixing norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-53 NC No.18/13 Dated 1.8.2012	M/ s Synthite Industries, Cochin F.No.01/83/50/938/AM11/DES-IV RLA F.No.10/24/40/0096/AM11 Lic.No.1010041839 dated 21.2.2011
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The Committee considered the case as per agenda. On the basis of written recommendations of Spices Board, vide their letter No.MKT/FNP/01/09-10/10194 dated 24.1.2012, the Committee decided to approve the cases as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Black Pepper	5.40 MT	Light Black Pepper (Light Berries)	54 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.40/83 dated 4/1/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No. MKT/FNP/01/09-10/6329 dated 11.10.2011, clarifying that the yields of imported spices may vary and hence the weighted average of each import may be accepted for fixing norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-54 NC No.18/13 Dated 1.8.2012	M/ s Synthite Industries, Cochin F.No.01/83/50/936/AM11/DES-IV RLA F.No.10/24/40/0106/AM11 Lic.No.1010041844 dated 21.2.2011
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The Committee considered the case as per agenda. On the basis of written recommendations of Spices Board, vide their letter No.MKT/FNP/01/09-10/11285 dated 14.3.2012, the Committee decided to approve the cases as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Black Pepper	7.10 MT	Light Black Pepper (Light Berries)	52.70 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.44/83 dated 1/2/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No. MKT/FNP/01/09-10/6329 dated 11.10.2011, clarifying that the yields of imported spices may vary and hence the weighted average of each import may be accepted for fixing norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-55 NC No.18/13 Dated 1.8.2012	M/ s Synthite Industries, Cochin F.No.01/83/50/939/AM11/DES-IV RLA F.No.10/24/40/0102/AM11 Lic.No.1010041840 dated 21.2.2011
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The Committee considered the case as per agenda. On the basis of written recommendations of Spices Board, vide their letter

No.MKT/FNP/01/09-10/10110 dated 24.1.2012, the Committee decided to approve the cases as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Black Pepper	18.05 MT	Light Black Pepper (Light Berries)	153.53 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.40/83 dated 4/1/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No. MKT/FNP/01/09-10/6329 dated 11.10.2011, clarifying that the yields of imported spices may vary and hence the weighted average of each import may be accepted for fixing norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-56 NC No.18/13 Dated 1.8.2012	M/ s Synthite Industries, Cochin F.No.01/83/50/765/AM11/DES-IV RLA F.No.10/24/40/0089/AM11 Lic.No.1010041349 dated 5.1.2011
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The Committee considered the case as per agenda. On the basis of written recommendations of Spices Board, vide their letter No.MKT/FNN/01/09-10/10193 dated 24.1.2012, the Committee decided to approve the cases as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Nutmeg	7.73 MT	Nutmeg (BWP) without Shell	26.05 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.17/83 dated 27/7/2011.

The above decision is on the basis of clarification of Spices Board vide their letter No. MKT/FNP/01/09-10/6329 dated

11.10.2011, clarifying that the yields of imported spices may vary and hence the weighted average of each import may be accepted for fixing norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-57 NC No.18/13 Dated 1.8.2012	M/ s Plant Lipids (P) Ltd., Cochin F.No.01/83/50/708/AM11/DES-IV RLA F.No.10/24/40/0062/AM11 Lic.No.1010041189 dated 15.12.2010
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The Committee considered the case as per agenda. On the basis of written recommendations of Spices Board, vide their letter No.MKT/FNM/03/09-10/2094 dated 22.6.2011 and Letter No.MKT/FNM/03/09-10/2645 dated 29.7.2011, the Committee decided to approve the cases as under: -

Export Item	Quantity	Import Item	Quantity
Nutmeg Oleoresin	11.45 MT	Nutmeg without Shell (BWP)	39.00 MT
Nutmeg Oleoresin	7.44 MT	Nutmeg without Shell (BWP)	26.50 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.7/83 dated 18/5/2011.

The above decision is on the basis of clarification of Spices Board vide their letter No. MKT/FNP/01/09-10/6329 dated 11.10.2011, clarifying that the yields of imported spices may vary and hence the weighted average of each import may be accepted for fixing norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 18/83-ALC1/2012 **MEETING DATE** : 01.08.2012

1	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 29.8.2012.			

2	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 29.8.2012.			

3	Case No.:9/6/83-ALC1/2012	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00082/AM13/	RLA File :15/24/040/00004/AM11/	Lic.No/Date:1510011534 13.10.2010	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Reminder to PC on 17.7.2012. Accordingly the case may be re-listed on			

29.8.2012.

4	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 29.8.2012.			

5	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 29.8.2012.			

6	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda. The written recommendations of Spices Board vide (1) Letter No.MKT/FNM/07/11-12/6643 dt. 28.10.2011 and (2) MKT/FNM/07/11-12/6640 dated 28.10.2011 were considered by the Committee and noted that in the letter (1) above the date of B/E number is shown as 18.3.2011, whereas in the SAR enclosed therewith, the date of B/E is shown as 19.3.2011. Also, in the letter (2) above, the quantity of import is shown as 59.85 MT whereas in the SAR, it is shown as 20 MT and B/E and date is shown as 3355031 and 29.04.2011. Hence, the Committee decided to seek clarification from Spices Board on the above discrepancies. A letter has been issued to Spices Board on 27.4.2012 for clarification. Reminder issued on 27.7.2012. Accordingly the case may be re-listed on 29.8.2012.			

7	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 29.8.2012.			

8	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 29.8.2012.			

9	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 29.8.2012.			

10	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 29.8.2012.			

11	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 29.8.2012.			

12	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 29.8.2012.			

13	Case No.:6/34/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00573/AM12/	RLA File :03/94/040/00128/AM12/	Lic.No/Date:0310640762 06.07.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 30.1.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 16.7.2012 issued by e-mail this office. Accordingly the case may be re-listed on 29.8.2012.			

14	Case No.:10/30/83-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00536/AM12/	RLA File :03/94/040/00400/AM12/	Lic.No/Date:0310645888 03.08.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.8.2012.			

15	Case No.:12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.8.2012.			

16	Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda. Committee considered the comments of Deptt. of C&PC(PC Div) dated 9.7.2012 and decided to forward the application to TA, DBT as the products are Biotech. The application was referred to DBT for providing the comments vide U.O issued on 13.7.2012. Accordingly the case may be re-listed on 29.8.2012.			

17	Case No.:4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 29.2.2012 followed by reminder dated 21.5.2012 issued by Deptt. of C&PC(PC.Div.). A reminder dated 17.7.2012 issued by this office. Accordingly the case may be re-listed on 15.8.2012.			

	Case No.:18/30/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00544/AM12/	RLA File :05/23/040/00203/AM12/	Lic.No/Date:0510301008	Defer

18		02.09.2011	Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 2.4.2012 followed by reminder dated 30.5.2012 issued by Deptt. of C&PC(PC.Div.). A reminder dated 17.7.2012 issued by this office. Accordingly the case may be re-listed on 15.8.2012.		

19	Case No.:14/30/83-ALC1/2011	Party Name:WEMBLEY LABORATORIES LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00540/AM12/	RLA File :05/24/040/00193/AM12/	Lic.No/Date:0510301266 05.09.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 28.5.2012 issued by Deptt. of C&PC(PC.Div.). A reminder dated 17.7.2012 issued by this office. Accordingly the case may be re-listed on 15.8.2012.			

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Case No.:20/30/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Approved
HQ File :01/83/050/00546/AM12/	RLA File :13/24/040/00017/AM12/	Lic.No/Date:1310036749 14.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/51/2010-PC.II dated 23.7.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Filler Master Batch (Containing 25+/-1% LLDPE and 75+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Resin/Granules 2. Calcium Carbonate	0.2575 Kg 0.7725 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	Case No.: 39/34/83-ALC1/2011	Party Name:PROEC ENERGY LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status: Case Deferred
	HQ File :01/83/050/00606/AM12/	RLA File :05/24/040/00216/AM12/	Lic.No/Date:0510303284 21.09.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda. Committee directed TA, Deptt. of C&PC(Chem.Div) to write a letter to the firm to furnish complete information that have still not been received. Accordingly the case may be re-listed on 29.8.2012.			

22	Case No.: 44/34/83-ALC1/2011	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status: Case Rejected
	HQ File :01/83/050/00611/AM12/	RLA File :04/24/040/00149/AM12/	Lic.No/Date:0410128517 26.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 17/1/2012 issued by DIPP followed by another D/L on 12.4.2012 and subsequent reminder dated 26.6.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

23	Case No.: 42/34/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status: Case Deferred
	HQ File :01/83/050/00609/AM12/	RLA File :04/24/040/00195/AM12/	Lic.No/Date:0410128755 30.09.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm received by Technical Authority and deferred consideration of the case for four weeks. Accordingly the case may be re-listed on 29.8.2012			

	Case No.: 54/34/83-ALC1/2011	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status: Case Deferred
	HQ File :01/83/050/00621/AM12/	RLA File :02/24/040/00098/AM12/	Lic.No/Date:0210167256	Defer

24		30.09.2011	Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 15.3.2012. Reminder dated 17.7.2012 issued to PC Division by this office. Accordingly the case may be re-listed on 29.8.2012.		

25	Case No.: 45/34/83-ALC1/2011	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status: Case Rejected
	HQ File :01/83/050/00612/AM12/	RLA File :34/24/040/00142/AM12/	Lic.No/Date:3410031855 11.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 11/4/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 26.6.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

26	Case No.: 8/6/83-ALC1/2012	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status: Case Deferred
	HQ File :01/83/050/00081/AM13/	RLA File :15/24/040/00003/AM12/	Lic.No/Date:1510014546 18.10.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Accordingly the case may be re-listed on 29.8.2012.			

27	Case No.: 6/40/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status: Case Deferred
	HQ File :01/83/050/00690/AM12/	RLA File :03/95/040/00522/AM12/	Lic.No/Date:0310662425 31.10.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to re-examine the case along with recommendations of Deptt. of C&PC(Chem.Div) and defer the case for four weeks. Committee further decided to call for Central Excise Data (Production/Consumption) for the last 5 years. A letter issued to firm on 29.6.2012. Reminder issued on			

31.7.2012. Accordingly the case may be re-listed on 29.8.2012

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Case No.:27/38/83-ALC1/2011	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Approved
HQ File :01/83/050/00667/AM12/	RLA File :02/24/040/00134/AM12/	Lic.No/Date:0210168596 08.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/14/2012-PC.II dated 17.7.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Plastic Master Batch	1 Kg	1. Calcium Carbonate	0.740 Kg
		2. Plastic Granules	0.250 Kg
		3. Additives	0.020 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29	Case No.:29/38/83-ALC1/2011	Party Name:SUPERGRIP FRICTION PRODUCTS	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00669/AM12/	RLA File :05/24/040/00117/AM12/	Lic.No/Date:0510307612 11.11.2011	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda. Committee noted the oral submission of TA, DIPP that the firm has given incorrect reply stating that there was no past production, while according to TA there was past production and export. Letter issued to firm on 17.7.2012 by this office seeking clarification. Accordingly the case may be re-listed on 29.8.2012.			

	Case No.:54/6/83-ALC1/2012	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HO File :01/83/050/00127/AM13/	RI A File :17/24/040/00015/AM12/	Lic No/Date:1710004598	Defer

30			23.11.2011	Date:29.08.2012
Decision : The Committee considered the case as per agenda and noted that reply from the firm received by TA, DIPP and defer the case for four weeks. Comments awaited. Accordingly the case may be re-listed on 29.8.2012.				

31	Case No.: 39/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status: Case Approved
	HQ File :01/83/050/00112/AM13/	RLA File :17/24/040/00058/AM09/	Lic.No/Date:1710004620 30.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 10.7.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	GASTAPEG-8000 (Polyethylene Glycol) (White to off white flakes)	1 Kg	1. Diethylene Glycol (Colourless liquid) 2. Ethylene Oxide (Colourless clear liquid)	0.013 Kg 0.988 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

32	Case No.: 30/6/83-ALC1/2012	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status: Case Approved
	HQ File :01/83/050/00103/AM13/	RLA File :17/24/040/00004/AM12/	Lic.No/Date:1710004676 16.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the material balance sheets submitted by the firm, the TA, DIPP vide U.O.No.Nil dated 30.7.2012 has recommended the norms as applied for by the firm. The Committee decided to approve the same.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

33	Case No.: 35/6/83-ALC1/2012	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status: Case Approved
	HQ File :01/83/050/00108/AM13/	RLA File :17/24/040/00038/AM11/	Lic.No/Date:1710004683 20.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the material balance sheets submitted by the firm, the TA, DIPP vide U.O.No.Nil dated 30.7.2012 has recommended the norms as applied for by the firm. The Committee decided to approve the same. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

34	Case No.: 7/42/83-ALC1/2011	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status: Case Deferred
	HQ File :01/83/050/00739/AM12/	RLA File :03/95/040/00805/AM12/	Lic.No/Date:0310675507 09.01.2012	Defer Date:29.08.2012
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.4.2012 followed by reminder dated 10.7.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 29.8.2012.			

	Case No.: 60/6/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status: Case Approved
	HQ File :01/83/050/00133/AM13/	RLA File :33/24/040/00019/AM12/	Lic.No/Date:3310021425 23.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/11/2010-Ch.II dated 10.7.2012 the Committee decided to approve the case as under :-			

35	Export Item	Qty.	Import Item	Qty.
	Clodinafop Propargyl 240 G/L EC	1 Liter	1. R-Hydroxyphenoxy Propionic Acid 2. 5-Chloro-2,3 difluoropyridine 3. Cloquintocet Mexyl 4. Kocosol 200 (C 12)	0.182 Kg 0.150 Kg 0.065 Kg 0.425 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

36	Case No.:27/51/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00924/AM12/	RLA File :03/94/040/00941/AM12/	Lic.No/Date:0310678917 27.01.2012	Defer Date:29.08.2012
Decision : The Committee considered the case as per agenda and noted that there is a discrepancy in the description of one of the export items in the recommendation of C&PC (PC Div.). O.M. sent to TA on 8.8.2012. Accordingly the case may be re-listed on 29.8.2012.				

37

Case No.:10/6/83-ALC1/2012	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Approved
HQ File :01/83/050/00083/AM13/	RLA File :25/24/040/00019/AM12/	Lic.No/Date:2510003563 29.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/14/2012-PC.II dated 17.7.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Plastic Master Batch	1 Kg	1. Calcium Carbonate 2. Plastic Granules	0.740 Kg 0.250 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:42/6/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Approved
HQ File :01/83/050/00115/AM13/	RLA File :03/95/040/01063/AM12/	Lic.No/Date:0310687364 21.03.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No. Nil dated 30.7.2012 the Committee decided to approve the case as under :-

Export Item

S.No.	Description of Item	Quantity
1.	Pumpable Yellow 13 (Flush for Printing Ink 30+/-2% pigment and 46+/-2% Solid resin)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Pigment orange 13	Not allowed
2.	1a. 3,3 Dichlorobenzidine	0.1125 Kg
3.	1b. Aceto Acetmetaxylidide	0.1880 Kg
4.	1c. Sodium Nitrite	0.0700 Kg
5.	1d. Sulfamic Acid	0.0060 Kg
6.	1e. Caustic Soda Lye – 48%	0.0940 Kg
7.	1f. Sodium Acetic (Acetate)	0.2250 Kg
8.	1g. Acetic Acid	0.0810 Kg

9.	Varnishes (Oil soluble Phenolic Resin Based Varnish-high viscosity) Solid Resin Content 55.7%+/-2%	0.4285 Kg
10.	Soya Alkyd (100% Solid)	0.0927 Kg
11.	Coxi-oxiretarder	0.0196 Kg
12.	Viscosity Improver	0.0464 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

39	Case No.:18/6/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00091/AM13/	RLA File :34/24/040/00233/AM12/	Lic.No/Date:3410033642 22.03.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.5.2012 followed by reminder dated 5.6.2012 issued by DIPP. Reminder dated 19.7.2012 issued by this office by E-mail. Accordingly the case may be re-listed on 29.8.2012.			

40	Case No.:19/6/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00092/AM13/	RLA File :34/24/040/00257/AM12/	Lic.No/Date:3410033643 22.03.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.5.2012 followed by reminder dated 5.6.2012 issued by DIPP. A reminder dated 19.7.2012 issued by this office by E-mail. Accordingly the case may be re-listed on 29.8.2012.			

41	Case No.:6/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00186/AM13/	RLA File :09/24/040/00645/AM12/	Lic.No/Date:0910051860 22.03.2012	Defer Date:29.08.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 18.6.2012. Reminder to M/o Steel on 8.8.2012. Accordingly the case may be re-listed on 29.8.2012.

42	Case No.: 20/6/83-ALC1/2012	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status: Case Deferred
	HQ File :01/83/050/00093/AM13/	RLA File :05/23/040/00523/AM12/	Lic.No/Date:0510321034 26.03.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.6.2012 issued by DIPP. Reminder dated 17.7.2012 issued by this office by E-mail. Accordingly the case may be re-listed on 29.8.2012.			

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Case No.:47/6/83-ALC1/2012	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Approved
HQ File :01/83/050/00120/AM13/	RLA File :03/94/040/01087/AM12/	Lic.No/Date:0310688421 28.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/101/2011-PC.II dated 19.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
White Coloured Master Batches (Plast Clear) containing 30+/- 1% LLDPE and 70+/- 1% Talcum Powder	1 Kg	LLDPE Resin/Granules	0.309 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 19/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:18/83-ALC1/2012	Status: Case
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44			01.08.2012	Deferred
	HQ File :01/83/050/00199/AM13/	RLA File :09/24/040/00653/AM12/	Lic.No/Date:0910051916 28.03.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 19.6.2012. Reminder to M/o Steel on 8.8.2012. Accordingly the case may be re-listed on 1.8.2012.			

45	Case No.:1/2/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00001/AM13/	RLA File :31/83/040/00245/AM12/	Lic.No/Date:3110053582 30.03.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.7.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 29.8.2012			

46	Case No.:41/6/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00114/AM13/	RLA File :03/95/040/01094/AM12/	Lic.No/Date:0310689296 02.04.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.5.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 17.7.2012 issued by this office. Accordingly the case may be re-listed on 29.8.2012.			

47	Case No.:51/6/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00124/AM13/	RLA File :03/95/040/01092/AM12/	Lic.No/Date:0310689304 02.04.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.5.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated			

17.7.2012 issued by this office. Accordingly the case may be re-listed on 29.8.2012.

48	Case No.:46/6/83-ALC1/2012		Party Name:DAI-ICHI KARKARIA LIMITED		Meet No/Date:18/83-ALC1/2012 01.08.2012		Status:Case Approved	
	HQ File :01/83/050/00119/AM13/		RLA File :03/94/040/01121/AM12/		Lic.No/Date:0310689757 04.04.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/02/2010-PC.II dated 17.7.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
Daitrolite PDL – 106 MHC		1 Kg	1. Lauryl Myristyl Alcohol (Vegarol 1214)		0.2499 Kg			
			2. Cetyl Stearyl Alcohol (Vegarol 1618)		0.1715 Kg			
			3. Methacrylic Acid		0.1703 Kg			
			4. Base Oil		0.4513 Kg			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

49	Case No.: 7/10/83-ALC1/2012	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status: Case Deferred
	HQ File :01/83/050/00187/AM13/	RLA File :05/23/040/00002/AM13/	Lic.No/Date:0510321774 04.04.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.6.2012 issued by DIPP. Reminder dated 8.8.2012 issued by this office. Accordingly the case may be re-listed on 29.8.2012.			

50

Case No.:20/10/83-ALC1/2012	Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Approved
HQ File :01/83/050/00200/AM13/	RLA File :08/24/040/00327/AM12/	Lic.No/Date:0810110499 09.04.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/78/2008-Ch.II dated 24.3.2010 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Direct Yellow 11 (Liquid) (Dye content: 29%)	1 Kg	1. Para Nitro Toluene 2. Diethanol Amine 3. Tri-N-Butyl Amine	0.246 Kg 0.215 Kg 0.037 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51

Case No.:21/10/83-ALC1/2012	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Approved
HQ File :01/83/050/00201/AM13/	RLA File :08/24/040/00066/AM12/	Lic.No/Date:0810110500 10.04.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/105/2006-Ch.II dated 1.8.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Acid Brown 58 (Dye Content 75%)	1 Kg	1. H Acid 2. Sodium Nitrite 3. Para Nitro Aniline 4. Resorcinol	0.253 Kg 0.173 Kg 0.338 Kg 0.085 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

52	Case No.:3/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Approved
	HQ File :01/83/050/00183/AM13/	RLA File :08/24/040/00329/AM12/	Lic.No/Date:0810110718 13.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/24/2010-Ch.II dated 9.5.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Brilliant Blue JR (Dye Content 83%)	1 Kg	1. Bromamine Acid 2. Meta Base Vinyl Sulphone	0.650 Kg 0.366 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.:5/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00185/AM13/	RLA File :08/24/040/00299/AM12/	Lic.No/Date:0810110717 13.04.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 20.6.2012 issued by Deptt. of C&PC(Chem.Div). As requested by TA, the case may be re-listed on 15.8.2012.			

	Case No.:2/14/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00245/AM13/	RLA File :34/24/040/00242/AM12/	Lic.No/Date:3410033834 13.04.2012	Defer Date:29.08.2012

54		15.04.2012	
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012		

55	Case No.:13/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00193/AM13/	RLA File :08/24/040/00001/AM13/	Lic.No/Date:0810110764 16.04.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 20.6.2012 issued by Deptt. of C&PC(Chem.Div). As requested by TA, the case may be re-listed on 15.8.2012.			

56	Case No.:8/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00188/AM13/	RLA File :08/24/040/00002/AM13/	Lic.No/Date:0810110765 16.04.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 20.6.2012 issued by Deptt. of C&PC(Chem.Div). As requested by TA, the case may be re-listed on 15.8.2012.			

57	Case No.:1/10/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00181/AM13/	RLA File :02/24/040/00005/AM13/	Lic.No/Date:0210176661 18.04.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.6.2012. Accordingly the case may be re-listed on 29.8.2012.			

58	Case No.:26/10/83-ALC1/2012	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00206/AM13/	RLA File :52/24/040/00001/AM13/	Lic.No/Date:5210038307 26.04.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 18.6.2012. Reminder to DBT on 8.8.2012. Accordingly the case may be re-listed on 29.8.2012.			

59	Case No.:6/6/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00079/AM13/	RLA File :31/83/040/00251/AM12/	Lic.No/Date:3110053946 27.04.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.7.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 29.8.2012			

60	Case No.:18/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00198/AM13/	RLA File :08/24/040/00027/AM13/	Lic.No/Date:0810111137 27.04.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 20.6.2012 issued by Deptt. of C&PC(Chem.Div). As requested by TA, the case may be re-listed on 15.8.2012.			

61	Case No.:7/6/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00080/AM13/	RLA File :31/83/040/00258/AM12/	Lic.No/Date:3110053955 30.04.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of information from the firm to the D/L dated 3.7.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 29.8.2012

62	Case No.:57/6/83-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00130/AM13/	RLA File :03/94/040/00030/AM13/	Lic.No/Date:0310692968 01.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 6.8.2012. Accordingly the case may be re-listed on 29.8.2012.			

63	Case No.:14/10/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00194/AM13/	RLA File :05/23/040/00025/AM13/	Lic.No/Date:0510323595 01.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.7.2012 issued by DIPP. Reminder dated 8.8.2012 issued by this office. Accordingly the case may be re-listed on 29.8.2012.			

64	Case No.:2/10/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00182/AM13/	RLA File :07/24/040/00045/AM13/	Lic.No/Date:0710088010 02.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.7.2012 issued by DIPP. Reminder dated 8.8.2012 issued by this office. Accordingly the case may be re-listed on 29.8.2012.			

	Case No.:30/10/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Approved
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HQ File :01/83/050/00210/AM13/

RLA File :33/24/040/00001/AM13/

Lic.No/Date:3310022518
02.05.2012

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/13/2012-Ch.II dated 11.7.2012 the Committee decided to approve the case as under :-

65

Export Item	Qty.	Import Item	Qty.
Clodinafop 15% WP (Piroxofop – propanyl (Clodinafop-Propargyl) 15% WP)	1 Kg	1. R-Hydroxyphenoxy Propionic Acid 2. Potassium Carbonate 3. 5-Chloro-2, 3 difluoropyridine 4. Propargyl Chloride 5. Cloquintocet - mexyl	0.114 Kg 0.193 Kg 0.094 Kg 0.055 Kg 0.038 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/10/83-ALC1/2012

Party Name:ARIES DYE CHEM
INDUSTRIES,Meet No/Date:18/83-ALC1/2012
01.08.2012

Status:Case Approved

HQ File :01/83/050/00189/AM13/

RLA File :08/24/040/00016/AM13/

Lic.No/Date:0810111331
03.05.2012

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/30/2006-Ch.II dated 8.12.2010 the Committee decided to approve the case as under :-

66

Export Item	Qty.	Import Item	Qty.
Reactive Black ANN (Dye content 65%)	1 Kg	1. H Acid 2. Aniline Oil 3. Meta Phenylene Diamine 4 Sulphonic Acid	0.148 Kg 0.226 Kg 0.045 Kg

		4. J Acid 5. Sodium Nitrite	0.019 Kg 0.097 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.:11/10/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00191/AM13/	RLA File :08/24/040/00273/AM12/	Lic.No/Date:0810111330 03.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.6.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 29.8.2012.			

68	Case No.:12/10/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00192/AM13/	RLA File :08/24/040/00032/AM13/	Lic.No/Date:0810111328 03.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.6.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 29.8.2012.			

69	Case No.:25/10/83-ALC1/2012	Party Name:THEME EXPORT PVT. LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Approved
	HQ File :01/83/050/00205/AM13/	RLA File :05/24/040/00036/AM13/	Lic.No/Date:0510323891 03.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee decided to approve the case on net to net basis (with no wastage).			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

70	Case No.:17/10/83-ALC1/2012	Party Name:KLJ ORGANIC LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00197/AM13/	RLA File :05/23/040/00027/AM13/	Lic.No/Date:0510324067 07.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div) on 7.6.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 29.8.2012.			

71	Case No.:29/10/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Approved
	HQ File :01/83/050/00209/AM13/	RLA File :33/24/040/00004/AM13/	Lic.No/Date:3310022634 08.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/15/2012-Ch.II dated 11.7.2012 the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Pendimethaline 50% EC (Samurai)	1 Kg	Pendimathaline Technical 95% Minimum	0.531 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:25/14/83-ALC1/2012	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Approved
HQ File :01/83/050/00268/AM13/	RLA File :07/24/040/00042/AM13/	Lic.No/Date:0710088103 08.05.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of DIPP vide their U.O.No. Nil dated 31.7.2012 the Committee decided to approve the case as under :-

72

Export Item	Qty.	Import Item	Qty.
Printed religious books (contents imported paper – 20240 Kgs) (using Thinopaque 28 GSM printing paper)	32,000 Kg	Printing Paper – Thinopaque 28 GSM	1.12 Kg/Kg content of export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

73

Case No.:21/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
HQ File :01/83/050/00264/AM13/	RLA File :08/24/040/00311/AM12/	Lic.No/Date:0810111553 11.05.2012	Defer Date:29.08.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.

74

Case No.:13/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
HQ File :01/83/050/00256/AM13/	RLA File :08/24/040/00313/AM12/	Lic.No/Date:0810111622 14.05.2012	Defer Date:29.08.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.

75	Case No.:14/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00257/AM13/	RLA File :08/24/040/00277/AM12/	Lic.No/Date:0810111623 14.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.			

76	Case No.:15/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00258/AM13/	RLA File :08/24/040/00218/AM12/	Lic.No/Date:0810111620 14.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.			

77	Case No.:20/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00263/AM13/	RLA File :08/24/040/00227/AM12/	Lic.No/Date:0810111621 14.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.			

78	Case No.:22/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00265/AM13/	RLA File :08/24/040/00367/AM11/	Lic.No/Date:0810111626 14.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.

79	Case No.:23/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00266/AM13/	RLA File :08/24/040/00302/AM11/	Lic.No/Date:0810111624 14.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.			

80	Case No.:24/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00267/AM13/	RLA File :08/24/040/00338/AM11/	Lic.No/Date:0810111625 14.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.			

81	Case No.:3/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00246/AM13/	RLA File :08/24/040/00172/AM11/	Lic.No/Date:0810111648 15.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.			

	Case No.:4/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:18/83-ALC1/2012	Status:Case
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82			01.08.2012	Deferred
	HQ File :01/83/050/00247/AM13/	RLA File :08/24/040/00036/AM12/	Lic.No/Date:0810111649 15.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.			

83	Case No.:28/14/83-ALC1/2012	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00271/AM13/	RLA File :05/23/040/00028/AM13/	Lic.No/Date:0510324955 15.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 31.7.2012 issued by DIPP. Accordingly the case may be re-listed on 29.8.2012.			

84	Case No.:16/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00259/AM13/	RLA File :08/24/040/00318/AM12/	Lic.No/Date:0810111729 17.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.			

85	Case No.:17/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00260/AM13/	RLA File :08/24/040/00056/AM13/	Lic.No/Date:0810111726 17.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.

86	Case No.:18/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00261/AM13/	RLA File :08/24/040/00121/AM11/	Lic.No/Date:0810111725 17.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.			

87	Case No.:19/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00262/AM13/	RLA File :08/24/040/00314/AM12/	Lic.No/Date:0810111730 17.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.			

88	Case No.:8/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00251/AM13/	RLA File :08/24/040/00057/AM13/	Lic.No/Date:0810111801 21.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.			

	Case No.:9/14/83-ALC1/2012	Party Name:PERFECT COLOURANTS	Meet No/Date:18/83-ALC1/2012	Status:Case Deferred
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89		AND PLASTICS PVT LTD	01.08.2012	
	HQ File :01/83/050/00252/AM13/	RLA File :34/24/040/00038/AM13/	Lic.No/Date:3410034171 21.05.2012	Defer Date:29.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 10.7.2012. Accordingly the case may be re-listed on 29.8.2012.				

90	Case No.:10/14/83-ALC1/2012	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00253/AM13/	RLA File :34/24/040/00047/AM13/	Lic.No/Date:3410034170 21.05.2012	Defer Date:29.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.				

91	Case No.:7/14/83-ALC1/2012	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00250/AM13/	RLA File :08/24/040/00060/AM13/	Lic.No/Date:0810111847 22.05.2012	Defer Date:29.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.				

92	Case No.:11/14/83-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00254/AM13/	RLA File :08/24/040/00042/AM13/	Lic.No/Date:0810111846 22.05.2012	Defer Date:29.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.				

93	Case No.:12/14/83-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00255/AM13/	RLA File :08/24/040/00025/AM13/	Lic.No/Date:0810111845 22.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.			

94

Case No.:27/10/83-ALC1/2012	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Approved															
HQ File :01/83/050/00207/AM13/	RLA File :03/94/040/00075/AM13/	Lic.No/Date:0310696036 24.05.2012	Defer Date:															
Decision : The Committee considered the case as per agenda and in view of the written recommendation of DIPP vide their U.O.No. Nil dated 30.7.2012 the Committee decided to approve the case as under :- <u>Export Item</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Release Liners (One side Silicon Coated Paper) 35 to 40 GSM+/-10%</td><td>1 Sq. Meter</td></tr></table> <u>Import Item</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Coated Paper in Jumbo Roll of relevant GSM</td><td>1.05 Sq. Meter</td></tr><tr><td>2.</td><td>Silicone Polymers (100% Solid)</td><td>2.1 gram/Sq. Mt. of export product</td></tr></table>				S.No.	Description of Item	Quantity	1.	Release Liners (One side Silicon Coated Paper) 35 to 40 GSM+/-10%	1 Sq. Meter	S.No.	Description of Item	Quantity	1.	Coated Paper in Jumbo Roll of relevant GSM	1.05 Sq. Meter	2.	Silicone Polymers (100% Solid)	2.1 gram/Sq. Mt. of export product
S.No.	Description of Item	Quantity																
1.	Release Liners (One side Silicon Coated Paper) 35 to 40 GSM+/-10%	1 Sq. Meter																
S.No.	Description of Item	Quantity																
1.	Coated Paper in Jumbo Roll of relevant GSM	1.05 Sq. Meter																
2.	Silicone Polymers (100% Solid)	2.1 gram/Sq. Mt. of export product																

3.	Catalyst for Silicone	0.021 gram/Sq. Mt. of export product
4.	Cross Linker for Silicone	0.0735 gram/Sq. Mt. of export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:28/10/83-ALC1/2012	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Approved
HQ File :01/83/050/00208/AM13/	RLA File :03/94/040/00123/AM13/	Lic.No/Date:0310696040 24.05.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of DIPP vide their U.O.No. Nil dated 30.7.2012 the Committee decided to approve the case as under :-

Export Item

S.No.	Description of Item	Quantity
1.	Release Liners (One side Silicon Coated Paper) 35 to 40 GSM+/-10% (Using Bleached Machined Glazed Kraft paper)	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Bleached Machined Glazed Kraft paper in Jumbo Roll of relevant GSM	1.05 Sq. Meter
2.	Silicone Polymers (100% Solid)	2.1 gram/Sq. Mt. of export product
3.	Catalyst for Silicone	0.021 gram/Sq. Mt. of export product

		product
4.	Cross Linker for Silicone	0.0735 gram/Sq. Mt. of export product
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

96	Case No.: 29/14/83-ALC1/2012	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status :Case Deferred
	HQ File :01/83/050/00272/AM13/	RLA File :05/23/040/00052/AM13/	Lic.No/Date:0510325843 25.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.8.2012			

97	Case No.: 6/14/83-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status :Case Deferred
	HQ File :01/83/050/00249/AM13/	RLA File :08/24/040/00061/AM13/	Lic.No/Date:0810111959 25.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.			

98	Case No.: 26/14/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status :Case Deferred
	HQ File :01/83/050/00269/AM13/	RLA File :10/24/040/00013/AM13/	Lic.No/Date:1010049736 30.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 29.8.2012.			

99	Case No.:27/14/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00270/AM13/	RLA File :10/24/040/00012/AM13/	Lic.No/Date:1010049735 30.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 29.8.2012.			

100	Case No.:5/14/83-ALC1/2012	Party Name:ASTRON PACKAGING LTD	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00248/AM13/	RLA File :08/24/040/00082/AM13/	Lic.No/Date:0810112216 01.06.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 29.8.2012.			

101	Case No.:1/14/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:18/83-ALC1/2012 01.08.2012	Status:Case Deferred
	HQ File :01/83/050/00244/AM13/	RLA File :31/83/040/00007/AM13/	Lic.No/Date:3110054708 18.06.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.8.2012			

Date:07.08.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer